

In the court of Assistant Sessions Judge, Sonitpur, Tezpur  
Misc. CrI. (Bail) case No. 500/2022

Arifa Khatun Vs State of Assam

01.10.2022

Petitioner filed hajira.

Today was fixed for injury report & C/D.

C/D received. Seen.

Brief fact of the case as stated in the FIR is that, on 15-09-2022 at about 6 p.m while Sri Ranjan Baruah, the husband of the informant, was sitting at his computer shop at L.G Road, Tezpur, the accused Raja Ahmed and Nasir Hussain started abusing with obscene words in front of the shop. As Ranjan Baruah told them not to do so, the accused went away. But after some time the accused came again with sharp weapons and threaten Ranjan Baruah and started to cut him. The accused Nasir Hussain attacked Ranjan Baruah from back side and the accused Raja Ahmed attacked him from the front side with sharp weapon. As a result Ranjan Baruah sustained severe injury on different parts of his body.

Seen the affidavit filed by the informant stating that the matter has been settled amicably. However, the case is registered under non-compoundable section.

Perused the C/D and the C.R. Heard Id. APP and Id. counsel for the petitioner.

On perusal of the C/D, it appears that nature of injury sustained by the victim Ranjan Baruah is simple and was caused

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by blunt weapon. Thus, section 326 of IPC does not attract here. From the C/D, it also appears that the material witnesses are already examined, seizure was made and nature of the offence shows that further custodial detention of the accused is not required for the purpose of investigation. The accused is a local person. Hence, there is no scope of his absconding. As such, the accused Md. Raja Ahmed is allowed to go on bail of Rs.20,000/- with a local surety of like amount, i/d jail hajot, subject to the conditions that :

- a) The accused shall make himself available before the I/O as and when called for and shall co-operate with the investigation;
- b) The accused shall not hamper and temper with the investigation and the evidences;
- c) The accused shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer;
- d) The accused will not abscond;

Send back the C/D.

Send a copy of this order to the Id Elaka  
Magistrate.

Misc. (Crl) case is disposed of accordingly.